

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 473/92  
XXXXXX

109

DATE OF DECISION 26.3.92

G Francis and others \_\_\_\_\_ Applicant (s)

Mr PB Sahasranaman \_\_\_\_\_ Advocate for the Applicant (s)

Versus

Union of India rep. by  
Ministry of Communications, \_\_\_\_\_ Respondent (s)  
Sancher Bhavan, New Delhi-1

and others.

Mr VV Sidharthan, ACGSC \_\_\_\_\_ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member  
and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

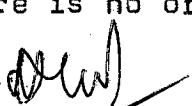
Sh NV Krishnan, A.M

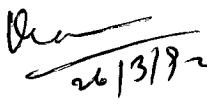
The applicants state that they are casual labourers in the Telecommunication Department working under Respondent-3 and intermittently they have also been reengaged. It is stated that they are entitled to the benefit of the scheme evolved by the respondents on the basis of the directions given by the Supreme Court in AIR 1987 SC 2342. Thereafter, they made a general representation at Annexure A12 dated 1.8.81 to the Respondent-3 and that representation is still pending. In that representation the applicants have sought for regularisation of their services and payment of wages equivalent to that of regular workers.

2 When the matter came up for admission to-day, it was submitted by the learned counsel for the applicants that the applicants should be satisfied if a direction is issued to the respondents to dispose of the Annexure A12 representation within a reasonable time. The learned counsel for the respondents have no objection to <sup>the</sup> disposal of this application in this manner.

3 In view of the submissions made by the counsel on either side, without going into the merits of <sup>the application</sup> ~~their submissions~~, we dispose of this application with direction to the respondent-3 to consider the Annexure A12 representation and dispose it off within a period of two months from the date of receipt of this judgment. We also make it clear that before the representation is disposed of, the applicants should be given an opportunity to be heard personally.

4 There is no order as to costs.

  
(AV Haridasan)  
Judicial Member

  
(NV Krishnan)  
Administrative Member

26.3.1992